

ITEM NO.24

COURT NO.7

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s) . 21290/2017

(Arising out of impugned final judgment and order dated 21.10.2016 in CrI.A. No. 2190/2004 passed by the High Court of Judicature at Allahabad)

THE STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

KHUDA BUX ALIAS KODAI & ANR.

Respondent(s)

(Office report on default)

Date :27-03-2018 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE L. NAGESWARA RAO
[IN CHAMBER]

For Petitioner(s) Ms. Alka Sinha, Adv.
 Mr. Anuvrat Sharma, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Four weeks' time is granted to learned counsel for the petitioner to cure the defects pointed out by the Registry.

[Charanjeet Kaur]
A.R.-cum-P.S.

[Tapan Kumar Chakraborty]
Branch Officer